

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.19/(MAH)/2013
CA No. 89/2014, 135/2014
& 204/2014

CORAM:

Present:

SHRI M. K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 24.11.2017

NAME OF THE PARTIES: Mr. Ajay Kumar Garg

V/s.

M/s. Budhrani Housing Developers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1. FCA Kamal
Agrawala FCA
for petitioners.

2. Adv Varun
Samsala Advocate

[Signature]

3. AJAY Kumar
Practising
Company Secretary
For Respondents

[Signature]

Next date by consent
10.1.2017 at 10:30 AM

Advocate
(AJAY Kumar) For Respondents

[Signature] For petitioners.

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ORDER
C.A. No. 89/2014, 135/2014 & 204/2014
In
T.C.P. No. 19/397-398/CLB/MB/MAH/2013

1. The Learned Representatives of both the sides are present.
2. By consent adjourned to **10.01.2018**.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
24.11.2017.

Aah

Sd/-

M.K. Shrawat
Member (Judicial)